

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT)(Insolvency) No. 556 of 2020

IN THE MATTER OF:

**M/s Invent Assets Securitisation &
Reconstruction Pvt. Ltd.**

...Appellant

Vs

M/s Girnar Fibres Ltd.

....Respondent

Present:

For Appellant: Mr. Anoop Prakash Awasthi, Advocate

**For Respondent: Ms. Divya Sharma, Advocate for Respondent No.
1.**

ORDER
(Through Virtual Mode)

07.01.2021 At request of both the sides for filing 'Notes of Written Submissions' of the Appellant as well as the Respondent together with compilation of judgements, the matter is adjourned to **9th February, 2021**.

The Office of the Registry is directed to receive the same. Copies of the 'Notes of Written Submissions' will have to be exchanged between the Learned Counsels appearing on either side, one week before the next date of hearing.

[Justice Venugopal M.]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)

Akc/Nn